

**GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA
UNSTARRED QUESTION NO. 136
TO BE ANSWERED ON 14.09.2020**

Per Child Expenditure on Education

136. SHRIMATI MANEKA SANJAY GANDHI:

Will the Minister of EDUCATION be pleased to state:

- (a) whether the Government is planning to formulate standardized framework for calculation of per child expenditure for uniformity and transparency?
- (b) if so, the details of the current framework followed by States to calculate per child expenditure;
- (c) whether the Government is planning to create a mandate for States to revise the per child expenditure on a continuous basis; and
- (d) if so, the details of States where revisions have taken place in the per child expenditure since 2014-15?

**ANSWER
MINISTER OF EDUCATION
(SHRI RAMESH POKHRIYAL 'NISHANK')**

(a) to (d): The Right to Education (RTE) Act under section 12 (2) provides for reimbursement of expenditure to schools providing free and compulsory elementary education as specified in clause (c) of sub-section (1) of section 12. The schools are reimbursed expenditure incurred by them to the extent of per-child-expenditure incurred by the State, or the actual amount charged from the child; whichever is less, in such manner as may be prescribed.

Education is a subject in the concurrent list of the Constitution and majority of the schools in the country are under the administrative control of the State Governments and UT Administrations. Hence, State/UT governments are given flexibility to devise their per child cost. As per the information provided by the States, 12 States/UTs have revised their per child cost since 2014-15. Central Government in various meetings like State Education Secretaries conference, Joint Review Missions (JRM), Project Approval Board (PAB) Meetings, has been advising/guiding State/ UT Governments on implementation of the Section 12(1)(c) of the RTE Act 2009.
